

ITEM NO.56

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009
in CMRA No. 226233/2009 in FA No. 31/1993, 04/09/2009 in CMA No.
16971/1997 in FA No. 31/1993 passed by the High Court Of Judicature
at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with interim relief and office report)

Date : 04/07/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. V. Giri, Sr. Adv.

Mr. Nikhil Nayyar, Adv.

Mr. T.V.S. Raghvendra Sreyas, Adv.

Mr. Dhananjay Baijal, Adv.

Mr. N. Sai Vinod, Adv.

Mr. Divyanshu Rai, Adv.

For Respondent(s) Mr. Sanjiv Sen, Sr. Adv.

Mr. Anurag Kishore, Adv.

Mr. Mordhwaj Singh, Adv.

Mr. Gunnam Venkateswara Rao, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the rival parties acknowledge, that
pleadings in the matter are complete, and hearing in the matter is
likely to take some time.

Post for hearing after eight weeks, on a day other than
Monday and Friday.

(Renuka Sadana) (Parveen Kumar)

Court Master AR-cum-PS